



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART III

Judicial Department

THE HIGH COURT OF KERALA

NOTIFICATION

No. A3-30751/2018. *22nd June 2018.*

In exercise of the powers conferred by Article 229 of the Constitution of India, the Honourable the Acting Chief Justice hereby makes the following amendments to the Kerala High Court Service Rules, 2007, namely:

Amendment (C.S. No. 55)

“In the said Rules

1. In the existing clause (iv) of sub rule (1) of Rule 11, the following shall be inserted after the existing words

“However in the case of an unmarried High Court employee dying in harness, father/mother, unmarried brother/unmarried sister shall also be considered as dependent of the deceased, in said order of preference, subject to satisfaction of other conditions”

Gaz. No. 30/2018/DTP (Judicial).

2. In the existing clause (x) of sub rule (1) of Rule 11, the existing figure ‘50’ shall be substituted with the figure ‘55’.

The above amendments shall come into force with immediate effect.

By order,

N. ANIL KUMAR,
Registrar General.

Kochi-682 031.

NOTIFICATION

No. B1(A)-63/2018. *21st June 2018.*

(i)

In exercise of the powers conferred by Section 11 (3) of the Code of Criminal Procedure 1973, The High Court of Kerala hereby appoints the persons mentioned in Column (1) of the following schedule to be the Judicial Magistrate of the First Class to preside over the Court specified against their names in Column (2) thereof from the date on which they take charge.

SCHEDULE	
<i>Name</i>	<i>Name of Court</i>
(1)	(2)
Smt. Anju Meera Birla	Judicial Magistrate of First Class, Alathur
Sri P. Arun Kumar	Munsiff-Magistrate, Pattambi
Smt. Karthika, K.	Judicial Magistrate of First Class, Ottapalam
Sri R. Krishna Prabhan	Judicial Magistrate of First Class, Chittur

(ii)

In exercise of the powers conferred by sub-section (1) of Section 260 of the Code of Criminal Procedure 1973, the High Court of Kerala hereby specifically empowers the Judicial Magistrate of the First Class mentioned in Column (1) of the following schedule to try in a summary way all the offences mentioned in the said sub-section.

SCHEDULE	
<i>Name</i>	<i>Name of Court</i>
(1)	(2)
Smt. Anju Meera Birla	Judicial Magistrate of First Class, Alathur
Sri P. Arun Kumar	Munsiff-Magistrate, Pattambi
Smt. Karthika, K.	Judicial Magistrate of First Class, Ottapalam
Sri R. Krishna Prabhan	Judicial Magistrate of First Class, Chittur

By order,
K. HARIPAL,

Kochi-682 031. *Registrar (Subordinate Judiciary).*

NOTIFICATION

No. B1(A)-63/2018.

26th June 2018.

(i)

In exercise of the powers conferred by Section 11 (3) of the Code of Criminal Procedure 1973, The High Court of Kerala hereby appoints the person mentioned in Column (1) of the following schedule to be the Judicial Magistrate of the First Class to preside over the Court specified against her name in Column (2) thereof from the date on which she takes charge.

SCHEDULE

<i>Name</i>	<i>Name of Court</i>
(1)	(2)
Smt. Anisha S. Panicker	Judicial Magistrate of First Class-II, Nedumangad

(ii)

In exercise of the powers conferred by sub-section (1) of Section 260 of the Code of Criminal Procedure 1973, the High Court of Kerala hereby specifically empowers the Judicial Magistrate of the First Class mentioned in Column (1) of the following schedule to try in a summary way all the offences mentioned in the said sub-section.

SCHEDULE

<i>Name</i>	<i>Name of Court</i>
(1)	(2)
Smt. Anisha S. Panicker	Judicial Magistrate of First Class-II, Nedumangad

By order,

K. HARIPAL,

Kochi-682 031. *Registrar (Subordinate Judiciary).*

NOTIFICATION

No. B1(A)-63/2018.

28th June 2018.

(i)

In exercise of the powers conferred by Section 11 (3) of the Code of Criminal Procedure 1973, The High Court of Kerala hereby appoints the person mentioned in Column (1) of the following schedule to be the Judicial Magistrate of the First Class to preside over the Court specified against her name in Column (2) thereof from the date on which she takes charge.

SCHEDULE

<i>Name</i>	<i>Name of Court</i>
(1)	(2)
Smt. Vincy, T. V.	Judicial Magistrate of First Class, Tirur

(ii)

In exercise of the powers conferred by sub-section (1) of Section 260 of the Code of Criminal Procedure 1973, the High Court of Kerala hereby specifically empowers the Judicial Magistrate of the First Class mentioned in Column (1) of the following schedule to try in a summary way all the offences mentioned in the said sub-section.

SCHEDULE

<i>Name</i>	<i>Name of Court</i>
(1)	(2)
Smt. Vincy, T. V.	Judicial Magistrate of First Class, Tirur

By order,

K. HARIPAL,

Kochi-682 031.

Registrar (Subordinate Judiciary).